# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 22nd day of APRIL 2004.

Contempt Application no. 40 of 2002 in

Original Application no. 253 of 2001.

### Hon'ble Maj Gen K K Srivastava, Member (A) Hon'ble Mr A K Bhatnagar, Member (J)

- 1. Sri Kant Mishra, S/o J. Mishra
- 2. Nargingh Yadav, s/o M. Yadav
- 3. Mukhram Prasad, S/o P. Ram
- 4. Laljee, s/o Ghurhu Ram
- 5. Jangbahadur Prasad, s/o Ram Kuwar
- 6. Subedar singh
- 7. Ram Ratan, S/o Kamta
- 8. Ganesh Pandey, S/o U. Pandey
- 9. Kmala Prasad
- 10. Ram Murat

All case of Jangbahadur Prasad 1291 Manas Nagar, Mughalsarai, Distt. Chandauli.

... Applicants

By Adv : Sri S.K. Dey, Sri S.K. Mishra

#### VERSUS

- 1. Sri A.K. Goel, D.R.M., E. Rly., Mughalsarai.
- 2. Sri B.K. Singh, Sr. D.P.O., E. Rly., Mughalsarai.

... Respondents

By Adv : Sri K.P. singh

#### ORDER

## Maj Gen K.K. Srivastava, AM.

This contempt application has been filed for punishing the respondents for wilful dispbedience of the order of this Tribunal dated 05.03.2001 passed in OA 253 of 2001. The Tribunal gave the following order:-

"The competent authority in the respondents establishment shall arrange payment of amount admissible and due to be paid to the applicant



under Monthly Savings scheme, within 3 months from the date of communication of this order alongwith admissible interest thereon. In case the amount is not paid within the time allowed as above the applicants shall be entitled to get interest thereafter at the rate of 15% per annum."

- 2. Heard Sri S.K. Mishra learned counsel for the applicant and Sri K.P. singh learned counsel for the respondents.
- 3. Sri K.P. Singh, learned counsel for the respondents has filed an affidavit annexing there with the details of payments made to the applicants alongwith the rate of interest of 15% as directed by this Tribunal. The same has been filed as annexure 1.
- 4. Parother accessates, we are satisfied that the order of this Tribunal has been fully complied with and no case of contempt remains to be decided. The contempt petition is rejected. Notices issued are discharged.

Member-II

Member-A